

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES: BENCH "E" NEW DELHI**

**BEFORE SRI R.S.SYAL, VICE PRESIDENT
AND
SMT. BEENA A PILLAI, JUDICIAL MEMBER**

**ITA No. 2431/Del/2015
A.Y. 2011-12**

M/s Chintels India Ltd.
A-11, Kailash Colony
New Delhi
PAN: AAACC0897N

vs.

Dy.CIT
Central Circle 8
New Delhi

(Appellant)

(Respondent)

Appellant by: Sh. Abhishek Mathur, C.A.

Respondent by: Sh. S.R.Senapati, Sr. D.R.

Date of hearing: 01.10.2018

Date of Pronouncement: 04th October, 2018

ORDER

PER BEENA A PILLAI, JUDICIAL MEMBER

The present appeal has been filed by the assessee against the order dated 23.03.2015 passed by Ld.CIT(A)-25, New Delhi for Assessment Year 2011-12.

2. At the outset Ld.Counsel for assessee submitted that similar issue in assessee's own case has been decided by Hon'ble Delhi High Court vide ITA no.707/2016 for A.Y. 2009-10 and ITA No.731/2016 for A.Y. 2010-11 respectively, in favour of Revenue and against assessee. Since the facts and circumstances for relevant A.Y. 2011-12 are identical, Ld.Counsel requested to permit him to withdraw the appeal.

2.1. Ld.Sr.D.R. did not object for the same.

3. Accordingly, we dismiss the appeal as 'withdrawn'.

4. In the result, appeal filed by assessee stands dismissed as 'withdrawn'.

Order pronounced in the Open Court on 04th October, 2018.

Sd/-
(R.S.SYAL)
VICE PRESIDENT

Sd/-
(BEENA A PILLAI)
JUDICIAL MEMBER

Dt. 04th October, 2018

*Gmv

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR
ITAT Delhi Benches

ITA No. 2431/Del/2015
A.Y. 2011-12
Chintels India Ltd. vs. DCIT, CC 6, N.Del

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